

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.419
IB/708/ND/2023

IN THE MATTER OF:

Indian Bank	...	Applicant
Versus		
Manjeet Kaur Chadha	...	Respondent

Under Section 95(1) of (IBC), 2016

Order delivered on 16.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. Amod K. Dalela For Applicant Indian Bank
For the RP	: Adv. Rajiv Malik, Adv. Pratiksha Singh and Adv. Mansi Aggarwal for Resolution Professional and Mohit Kumar Gupta, Resolution Professional

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the RP is present through VC. The RP is directed to serve a copy of the report on the Counsel for the Applicant as well as Respondent. List the matter on **10.06.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)